GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 2916 TO BE ANSWERED ON 13TH MARCH, 2018

BLACK MARKETING OF FOODGRAINS

2916. SHRI HARISH MEENA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government has received any complaints regarding black marketing of foodgrains, diversion of foodgrains, poor quality and high pricing of foodgrains, if so, the details thereof during the last three years; State-wise;

(b) the details of action taken by the Government in this regard; and

(c) whether punitive action has been taken/proposed against the officers involved/responsible for the above irregularities/malpractices, if so, the details thereof?

ANSWER

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a) to (c): Public Distribution System (PDS) is operated under the joint responsibility of the Central and State/UT Governments. Central Govt. is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the FCI. The operational responsibilities for allocation and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries/families, issuance of ration cards to them and supervision and monitoring of functioning of Fair Price Shops (FPSs) rest with the concerned State/UT Government. Instructions have been issued to State/UTs and Food Corporation of India (FCI) to ensure supply of good quality foodgrains under PDS. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, they are sent to State/UT Governments concerned for inquiry and appropriate action. A statement indicating State-wise number of complaints on TPDS received in the department from 2015 to 2017 is at Annexure.

An offence committed in violation of the provisions of TPDS (C) Order, 2015 is liable for penal action under the Essential Commodities Act, 1955. Thus, the Order empower State/UT Governments to take punitive action in case of contravention of relevant provisions of these Orders.

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ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE UNSTARRED QUESTION NO. 2916 DUE FOR ANSWER ON 13.03.2018 IN THE LOK SABHA.

STATEMENT:	COMPLAINTS	ON	TPDS	RECEIVED	IN	THE	DEPARTMENT	FROM
INDIVIDUALS,	ORGANISATIONS	& TH	ROUGH	MEDIA REP	ORT	S ETC	FROM 2015 TO	2017.

S. No.	State/UT	2015	2016	2017
1	Andhra Pradesh	8	5	10
2	Arunachal Pradesh	1	-	-
3	Assam	34	32	17
4	Bihar	106	81	169
5	Chhattisgarh	6	9	9
6	Delhi	114	91	98
7	Goa	-	1	2
8	Gujarat	8	12	9
9	Haryana	35	34	47
10	Himachal Pradesh	4	5	6
11	J&K	6	3	4
12	Jharkhand	32	29	35
13	Karnataka	16	22	28
14	Kerala	17	23	13
15	Madhya Pradesh	17	25	21
16	Maharashtra	49	63	77
17	Manipur	6	4	2
18	Meghalaya	7	9	-
19	Mizoram	-	-	2
20	Nagaland	-	2	2
21	Orissa	22	43	22
22	Punjab	10	7	5
23	Rajasthan	33	59	82
24	Sikkim	-	1	-
25	Tamil Nadu	22	33	31
26	Telangana	10	1	4
27	Tripura	-	1	1
28	Uttarakhand	24	21	22
29	Uttar Pradesh	197	462	445
30	West Bengal	32	29	49
31	A&N Island	-	1	-
32	Chandigarh	6	2	-
33	D& N Haveli	-	1	-
34	Daman & Diu	-	-	-
35	Lakshadweep	-	-	-
36	Puducherry	-	-	1
TOTAL		822	1111	1213